## GOVERNMENTOF INDIA MINISTRYOF FINANCE DEPARTMENTOF FINANCIAL SERVICES LOK SABHA UNSTARREDQUESTION NO. †4115 TO BE ANSWEREDON THE 10TH AUGUST2018/ SHRAVANA19, 1940(SAKA) Banks Frauds

## †4115.SHRI RAJANVICHARE:

Willthe Ministerof FINANCEbe pleased to state:

(a) whether the figures released by Reserve Bank of India (RBI) has stated that frauds involvingRs. 8670 crore has been committed in banks during the last five years causing a loss of Rs. 61260 crore to the banks so far;

(b) if so, the details thereof;

(c) whether the main reasons for such frauds are availing taking loans by adopting unfair means and non repayment of such loans; and

(d) if so, the details thereof?

## ANSWER

## Minister of State in the Ministry of Finance (SHRI SHIV PRATAPSHUKLA)

(a) and (b): With regard to details of frauds committed in banks during the last five years, Reserve Bank of India (RBI) has informed that it does not have the required information.

In this connection, it may be noted that fraud data collected by RBI is by the year of reportingby banks and not the year of commission of fraud or sanction of loan, Letter of Undertaking, etc., which may be of an earlier period. *E.g.*, the fraudulentissuance of Letters of Undertakingin PNB's Brady House branch was reported in February 2018 but is a continuing fraud since 2011.

(c) and (d): The RBI Master Circularon Frauds observes that frauds are committed by unscrupulou borrowers by various methods including, *inter alia*, fraudulent discount of instruments, fraudulent disposal of pledged/hypothecatedstocks, fund diversion, criminal neglect and *mala fide* manageria failure on the part of borrowers. The Master Circularalso refers to certain other methods, which include forged instruments, manipulated account books, fictitious accounts, unauthorised credit facilities, fraudulentforeign exchange transactions, exploitation of "multiple banking arrangement" and deficiency on the part of thirdparties withrole in credit sanction/disbursement.

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